

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 11th **Day of January**, 2019)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)
Hon'ble Mr. Mohd. Jamshed, Member (Administrative)

Original Application No.330/650/2016
(U/S 19, Administrative Tribunal Act, 1985)

Anirudh Prasad **Applicant**

By Advocate: **None**

Versus

1. Divisional Railway Manager & Ors. **Respondents**

By Advocate: **Shri Anil Kumar**

O R D E R

Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

List revised. None present for the applicant. Shri Anil Kumar Pandey, Advocate is present for the respondents.

2. On last occasion i.e. on 05.12.2018 following order was passed by this Tribunal:-

"None is present for the applicant even in the revised call.

Shri Anil Kumar, counsel for respondents is present.

List on 11.01.2019.

It is made clear that on the next date, the matter will be considered irrespective of presence of counsel for the applicant."

3. Despite aforesaid order no one is present to represent the application today.

4. On 04.04.2018 also an order was passed by this Tribunal to give the copy of Delay Condonation Application to the counsel for the respondents. Despite the aforesaid order, counsel for the respondents has not still been provided copy of Delay Condonation Application.

5. In view of the aforesaid discussion, the Delay Condonation Application as well as Original Application is dismissed in default of the applicant and for non prosecution.

(Mohd. Jamshed)
Member (A)

(Justice Bharat Bhushan)
Member (J)

Sushil